

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 243 of 1993.

DATE OF DECISION 18-2-1993

VV Raman and others Applicant (s)

Mr Paul Varghese Advocate for the Applicant (s)

Union of India <sup>Versus</sup> rep. by the  
Secretary to Government of Respondent (s)  
India, Ministry of Communications,  
New Delhi and others.

Mr M Gopalan, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. AV Haridasan, Judicial Member

and

The Hon'ble Mr. R Rangarajan, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. To be circulated to all Benches of the Tribunal? *No*

## JUDGEMENT

Shri AV Haridasan, J.M.

The grievance of the applicants seven in number who are LSG Sorting Assistants working in RMS is that while the respondents have not so far published the results of the Promotional Examination to the post of Inspector of Railway Mail Service (IRM) held in August 1992, they have taken steps to conduct the examination for the year 1993. It is averred in this application that as per the Calendar the department should have published the results by 25.10.92. The applicants have further averred that if they do not qualify in the examination held in 1992, they will have to appear in the ensuing examination in 1993 and if the results are not announced

*Recd on 25/10/92*  
*A*

*or*


before the last date of publication of results, they would be at loss to decide whether they have to apply for the examination for 1993 or not. It is in this circumstance that the applicants have prayed that the respondents may be directed to publish the results of the IRM Examination held in August 1992 within a reasonable time.

2 When the application came up for admission, learned counsel for the respondents took some time to ascertain whether it would be possible to publish the results in the near future. Now Shri Gopalan, learned Central Govt. Standing Counsel submits that the respondents would be ready to publish the results latest by 31.3.93 and that the application can be disposed of directing the respondents to publish the results by that date and also with direction that the last date of receipt of application for 1993 examination can be fixed to a date two weeks thereafter.

3 In view of the admission of learned counsel for the respondents, learned counsel for the applicant submits that it would be sufficient if the respondents are directed to act accordingly. In the result, the application is admitted and disposed of ~~the same~~ with <sup>a</sup> direction to the respondents to publish the results of the IRM Examination held in August, 1992 before 31.3.93.

4 There will be no order as to costs.

  
(R Rangarajan)  
Administrative Member

  
(AV Haridasan)  
Judicial Member

18-2-1993